

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1638
TO BE ANSWERED ON 27TH JULY, 2018**

HOOKAH BARS

1638. SHRI RAJAN VICHARE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Hookah Bars are functioning in hotels and restaurants in the country and if so, the details thereof, Statewise;
- (b) the steps taken by the Government to regulate the functioning of Hookah Bars;
- (c) whether the Government has issued guidelines to prohibit of serving food and drinks in designated smoking areas by such Hookah Bars; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): No such information is available with this Ministry.

(b) to (d): This Ministry enacted a comprehensive law namely, Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 to prohibit the advertisement of, and to provide for the regulation of trade and commerce in, and production, supply and distribution of, cigarette and other tobacco products, with an aim to discourage the use or consumption of tobacco.

Section-4 of the Act, prohibits smoking in a public place, including restaurants provided that in a hotel having thirty rooms or a restaurant having seating capacity of thirty persons or more and in the airports, there is a separate provision of smoking area or space.

Further, no service shall be allowed in any smoking area or space provided for smoking. As such, the restaurant serving hookah or any tobacco product is contrary to this provision.

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